

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 289/2000
MA 2253/2000
OA 1799/99

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New Delhi, this the 27th day of November, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)
Hon'ble Sh. Govindan S. Tampi, Member (Admn)

Kaptan Singh & Ors.

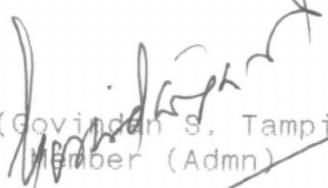
V E R S U S

Union of India & Ors.

O R D E R (ORAL)

Justice V.Rajagopala Reddy,

Heard the counsel for the petitioner and the respondents. ~~The RA is~~ The RA is hopelessly barred by limitation. The order of the Court was passed on 19-07-1999 and it is stated that the copy of the order has been received by the applicant in August 1999. The RA is filed on 5-9-2000. Therefore, there is a delay of more than one year from the date of the order. The applicant filed an MA for condonation of delay, but we find from the reasons given therein that the same are not at all valid. The MA is, therefore, dismissed. Consequently the RA stood dismissed.


(Govindan S. Tampi)
Member (Admn)


(V.Rajagopala Reddy)
Vice-Chairman (J)

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